

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF PUBLIC ENTERPRISES**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 442**

To Be ANSWERED ON 03.02.2026

**Real Estate Monetisation**

**442. Shri Sukhendu Sekhar Ray:**

Will the Minister of Finance be pleased to state:

whether the Expression of Interest to hire consultants for real estate monetization failed in February 2025 and had to be re-issued in April 2025;

- (a) if so, the reasons therefor; and the outcome of the revised process
- (b) by when the Department will complete mutation of land records and assessment of Floor Area Ratio (FAR) for all estates, along with circle-wise timelines thereof
- (c) whether these milestones would be published;
- (d) whether an annual revenue target and accountability mechanism has been fixed for monetization to narrow the income-expenditure gap, if so, details therefor and if not, reasons therefor.

ANSWER

MINISTER OF STATE FOR FINANCE

**(SHRI PANKAJ CHAUDHARY)**

- (a) & (b) It is stated that said Expression of Interest was not issued/reissued by National Land Monetization Corporation/Department of Public Enterprises (NLMC/DPE) in February/ April-2025. However, NLMC had issued Request for Empanelment dated 13.01.2025 followed by Corrigenda dated 22.01.2025, 27.01.2025 and 07.02.2025 for empanelment of Consultancy Firms to provide Transaction Advisory Services for Monetization of assets of CPSEs/ other government agencies and concluded the process of empanelment by issuance of empanelment letter dated 18.06.2025.
- (c) & (d) NLMC/ DPE, is not mandated to maintain the land records or complete the mutation of land records. As for Floor Area Ratio (FAR) for all estates, except for those land owned by NLMC or referred to NLMC, DPE/NLMC do not assess FAR. DPE/NLMC is not required to publish circle-wise timelines or milestones.
- (e) To narrow the income-expenditure gap, no annual revenue target and accountability mechanism has been fixed for monetization for NLMC/ DPE.

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